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C.A.No. 6434 OF 1999  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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Item No.101 Part-heard Court No.4 Section IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. 6434 OF 1999.@@  
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Sau.Saraswatibai Trimbak Gaikwad ...Appellant(s)

Vs.

Damodhar D.Motiwale & Ors. ...Respondent(s)

[With appln.for revocation]

Date:13/03/2002 This matter(s) was called on for hearing today.

CORAM:  
HON'BLE MR.JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR.JUSTICE S.N. VARIAVA

For the appellant(s) : M/s AS Bhasme,Sushil Karanjkar,  
Manoj K.Mishra,Sanjay Visen,Advs.  
Dr.Nafis A.Siddiqui,Adv.

For the respondent(s) : Mr.UU Lalit,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.SP2  
.....L.....I....T.....T.....T.....T.....T.....T.....T.....T.....J.R  
Mr.UU Lalit, the learned counsel for the respondents  
resumed his arguments at 11.00 a.m. and concluded at 12.20  
p.m. Hearing is concluded. The Court reserved its verdict.  
The application for revocation is dismissed.

.SP1

[Naresh Kumar] [S. Thapar] [Kanwal Singh]  
Court Master PS To Registrar Court Master